

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) No.D15103/2017

(Arising out of impugned final judgment and order dated 06-06-2016 in PIL No. 32/2016 passed by the High Court Of Judicature At Bombay)

DR. PANKAJ KUMUDCHANDRA PHADNIS

Petitioner(s)

VERSUS

UNION OF INDIA MINSITRY OF LAW AND JUSTICE

Respondent(s)

(The name of Shri A. Sharan, learned senior counsel should be shown in the list as Amicus Curiae. and IA No.113173/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.128661/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS. The matter should not be deleted since in-person-matter and IA No./- and IA No.137972/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 19-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. A. Sharan, Sr. Adv. (A.C.)  
Mr. Sanchit Guru, Adv.  
Mr. Samarth Khanna, Adv.  
Ms. Garima Bose Dey, Adv.  
Ms. Aprajita Mukherjee, Adv.

Petitioner-in-person

For Respondent(s)/ Ms. Indira Jaising, Sr. Adv.  
Applicant(s) For Mr. Shadan Farasat, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

At the request of the petitioner who is appearing in person,  
list the matter on 06.03.2018.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASST.REGISTRAR